

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
10-05-2024 AT 10:30 AM**

**CP(IB) No.341/7/HDB/2019  
AND  
IA (IBC) No: 979/2024 in CP(IB) No.341/7/HDB/2019  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

Bharat Tubes & Tin Printers

**...Financial Creditor**

**AND**

BTT Industries Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP(IB) No.341/7/HDB/2019**

For hearing, 04.06.2024.

**IA (IBC) No: 979/2024**

Learned Counsel Mr Varun Ambati, for applicant present through Video Conference.

Mr G Murali, Resolution Professional present physically.

The cause pleaded in the application since the total inaction on the part of the previous counsel which plea remained unsubstantiated, **this application is rejected**, however with a liberty to file fresh application giving proper reasons.

**SD/-  
MEMBER (T)**

**SD/-  
MEMBER (J)**